

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:559

ANSWERED ON:04.05.2010

CUSTODIAL VIOLENCE

Owaisi Shri Asaduddin;Rawat Shri Ashok Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there have been reports of custodial violence as well as abuse of police power from various parts of the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to enact a law on prevention of torture;
- (d) if so, the details thereof; and
- (e) the extent to and the manner in which it is likely to help prevent custodial violence in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 559 FOR 4.5.2010 REGARDING "CUSTODIAL VIOLENCE".

(a): Yes, Madam.

(b): A statement indicating the number of cases registered by the National Human Rights Commission during the years 2006-2007, 2007-2008, 2008-2009 and 2009-2010 (upto 28.02.2010) is at Annexure.

(c) to (e): A Bill titled "The Prevention of Torture Bill, 2010" was introduced in Lok Sabha on 26/4/2010. The Bill, inter-alia, provides for punishment to those involved in the incident of torture and specifies the time limit for taking cognizance of the offence of torture. The Bill would act as a deterrent for Public Servants from indulging in custodial violence and abuse of power by police authorities.